

**Central Administrative Tribunal, Principal Bench, New Delhi**

O.A.No.796/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.K. Naik, Member(A)

(C)

New Delhi, this the 17<sup>th</sup> day of November, 2004

Dr.P.C. Agrawal (Retd.)  
SA 89 Shastri Nagar,  
Ghaziabad-201002

....Applicant

(By Advocate: Shri Deepak Verma)

Versus

1. The Secretary,  
Ministry of Communication & I.T.,  
Electronic Niketan,  
6 CGO Complex, Lodhi Road,  
New Delhi-3
2. The Director General (DG)  
National Informatics Centre (NIC),  
A Block, CGO Complex,  
Lodi Road, New Delhi-3

....Respondents

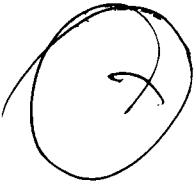
(By Advocate: Shri J.B. Mudgil)

Order(Oral)

Justice V.S. Aggarwal, Chairman

After the matter was argued, learned counsel for the applicant stated that the offer that was accepted by the applicant on 1.6.98 was under a mistaken view. He was not aware of the O.M. of 13.2.98. He states that the applicant would submit a fresh representation stating his mistaken view.

2. If that fact is represented afresh, we direct that respondent no.2 would consider the same taking totality of facts and pass an appropriate speaking order. In case any adverse order is passed, the applicant would be at liberty to take



recourse under the law. With these directions, the O.A. is disposed of.

~~Recd~~  
( S.K. Naik )

Member(A)

/dkm/

V.S. Aggarwal

Chairman